

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

107. C.P. (IB)-245(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.07.2024**

NAME OF THE PARTIES: M/s. P. P. Bhalerao
VS
Nirmal Lifestyle Limited

Appearance

For Operational Creditor : Adv. Esha Malik i/b Adv. Raymond Gadkar

For Respondent : Adv. Nausher Kohli a/w Mrundali Lanjewar i/b MDP & Partners.

SECTION 09 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the petitioner seeks time to file rejoinder on the ground that there are certain factual infirmities in the reply, which have to be rebutted. Let the rejoinder be filed within two weeks. List the matter on **21.08.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)
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Sd-

LAKSHMI GURUNG
Member (Judicial)